

(2011) 10 KAR CK 0057
In the Karnataka High Court

Lokesh R.

APPELLANT

Vs

The Bangalore University Directorate of Correspondent
Courses and Distance Education

RESPONDENT

Date of Decision : 21-10-2011

Acts Referred:

Citation : (2011) 10 KAR CK 0057

Hon'ble Judges : Mohan Shantana Goudar, J

Bench : Single Bench

Advocate : B.M. Irishad Ahmed, for the Appellant; M.R. Raviraj, for the Respondent

Judgement

Mohan Shantana Goudar

1. The petitioner has sought for the following reliefs in this writ petition:-

1. Issue an appropriate writ order or direction in the nature of mandamus directing the respondent to permit the petitioner to complete his B.A. Degree course from, the respondent University, in the interest of justice and equity.

Petitioner has joined B.A. (Under-graduate course) in the year 2003, As per the relevant" rules, the petitioner ought to have completed B.A. degree within six years from the date of joining the course, However, the petitioner could not complete the course within six years, inasmuch as, he has failed in certain of the subjects. As the petitioner was not permitted to take up further examinations after six years he approached this Court by filing this writ petition for the aforementioned reliefs,

2. At the time of issuing notice, this Court granted the interim order in favour of the petitioner permitting him to appear for examinations, subject to the result of the writ petition. However, this Court directed that declaration of results of the examinations shall not be announced Accordingly, the petitioner has already appeared for examinations.

Learned counsel Sri, Umesh Murthy, appearing on behalf of the University brings to the notice of the Court the resolution of the Academic Council of the University dated 23.3.2011, by which the University has decided to accord two more chances to the students like petitioner to complete the examinations from October/ November 20.11 examinations onwards, Since the University itself has taken decision to give two more chances to the petitioner for completing the degree course, writ petition may have to be allowed.

Accordingly, writ petition is disposed of with a direction to the respondent to permit the petitioner to appear for examinations by giving Mm two more chances pursuant to the resolution of the Academic Council of the University dated 23.3.2011 Since the petitioner has already appeared for the examinations pursuant to the interim order, the results of the petitioner shall be announced As the petitioner has already taken one chance pursuant to interim order of this Court, he is entitled to get one more chance, in case, if the petitioner fails.